

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5368  
ANSWERED ON:29.04.2005  
NATIONAL REHABILITATION POLICY  
Sippiparai Shri A. Ravichandran

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) Whether Ministry of Rural Development has formulated a 'National Rehabilitation Policy';
- (b) If so, the details thereof; and
- (c) If not, the time-frame by which the Policy would be finalised ?

**Answer**

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI A. NARENDRA)

(a) & (b) Yes, Sir. The Ministry of Rural Development have formulated a National Policy on Resettlement and Rehabilitation for Project Affected Families-2003 (NPRR-2003). The salient features of the Policy are as given below:

This Policy will be applicable to Project displacing 500 families or more enmasse in plain areas and 250 families or more in hilly areas, Desert Development Programme (DDP) blocks, areas mentioned in Schedule V and Schedule VI of the Constitution of India.

This Policy would be in the form of broad guidelines for guidance of all concerned.

This Policy document provides R&R benefits to those Project Affected Families who have lost their land and house. These benefits will also be available to small and marginal farmers, agricultural and non-agricultural labourers, rural artisans/small traders/self employed youths whether belonging to Below Poverty Line (BPL) or non BPL category. However, the States where R&R packages are higher than that proposed in the Policy are free to adopt their own packages.

The above said categories of PAFs shall be entitled to get R&R benefits in monetary terms like allotment of house sites, grants for construction of house and cattle shed, grant for land development and agriculture production, construction of shop/work shed to rural artisans and one time grant for monthly subsistence allowance to those Project Affected Families who have lost their land and house and employment.

The tribal PAFs will get 20% higher R&R benefits in monetary terms in addition to other R&R benefits.

A Grievance Redressal Cell will be set up at Project level and a Monitoring Cell at National level for monitoring the progress of various R&R projects.

(c) Does not arise.